

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI.**

PRINCIPAL BENCH,
COURT NO. IV

SERVICE TAX APPEAL NO. 52097 OF 2018

[Arising out of the Order-in-Appeal No. BHO-EXCUS-002-APP-049-18-19 dated 18/04/2018 passed by The Commissioner (Appeals), GST & Central Excise, Raipur (C.G.) – 492 001.

M/s Dadu Steel & Power Ltd.,

Girodh, tehsil – Dharsiva,
Raipur (Chhattisgarh).

Appellant

VERSUS

**The Commissioner,
Customs & Central Excise,**

Central Excise Building, Tikrapara,
Raipur – 492 001.

Respondent

APPEARANCE

None – for the appellant.

Shri Harsh Vardhan, Authorized Representative for the Department.

CORAM:

HON'BLE DR. MS. RACHNA GUPTA, MEMBER (JUDICIAL)

HON'BLE SHRI P.V. SUBBA RAO, MEMBER (TECHNICAL)

FINAL ORDER NO. 51355/2023

DATE OF HEARING/DECISION : 21.09.2023.

RACHNA GUPTA

None appeared for the appellant. However, learned Departmental Representative has placed on record the copy of the discharge certificates/Form No. **SVLDRS – IV**. In view thereof and in view of the intent of Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019, the appeal is hereby ordered to be **dismissed as deemed withdrawn.**

(Order dictated and pronounced in open court.)

(DR. RACHNA GUPTA)
MEMBER (JUDICIAL)

(P.V. SUBBA RAO)
MEMBER (TECHNICAL)

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